

under Additional Central Assistance (ACA)/Integrated Action Plan (IAP) by the Niti Aayog. In addition Rs.18.98 crores was reimbursed to Bihar under Security Related Expenditure (SRE) Scheme, Rs.4.04 crores has been provided under Special Infrastructure Scheme (SIS) for LWE affected districts, also in 2014-15.

(c) and (d) The LWE affected States are provided central Assistance under the Scheme of State Police Forces (MPF Scheme) for modernization and upgradation of the State Police and their intelligence apparatus. Details of the fund sought by Bihar Government and funds allocated to them under the MPF Scheme are as under:

(₹ in crore)		
Year	Funds sought	Fund Allocated
2014-15	67.70	67.70
2015-16	25.62	25.62

Special provisions for States under Article 371

729. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of States for whom special provisions have been made under Article 371 of the Constitution;
- (b) the details of the provisions made with respect to each of the States;
- (c) whether the Government of Goa has made any proposal in writing, requesting the grant of special provisions to the State under Article 371 of the Constitution;
- (d) if so, the substance of the representation made;
- (e) the response of the Government of India;
- (f) the names of other States who have requested for making special provisions to them under Article 371 of the Constitution of India; and
- (g) the related details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The number of States for whom special provisions have been made under Article 371 of the Constitution of India are 12. The details of provisions in respect of these States are enumerated in Article 371 to 371 (J) of the Constitution of India.

(c) to (e) In May 2013, the then Chief Minister of Goa had requested for granting special status to Goa, on the lines of special status granted to the States of Mizoram, Himachal Pradesh and Uttarakhand under Article 371 or any other provision of the Constitution of India, for regulating ownership and transfer of land in order to conserve the limited resources available for development and to ensure that the State preserve its unique identity. The matter was examined and was not considered feasible.

(f) and (g) No other State has requested for special provisions under Article 371 of the Constitution of India.

Tourism potential of Lakshadweep

730. SHRI GULAM RASOOL BALLYAWI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Lakshadweep has great tourism potential and it is not being tapped fully;

(b) whether it is also a fact that infrastructure facilities for proper development of tourism in Lakshadweep is insufficient;

(c) if so, the details in this regard; and

(d) the steps being taken to solve these problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The promotion of tourism in the Union Territory of Lakshadweep is being done in a controlled manner without affecting the fragile coral ecosystem. An Expert Committee appointed under the guidance of Hon'ble Supreme Court of India has prepared integrated Island management plan for Lakshadweep for its holistic development including development of tourism in a sustainable way.

(b) to (d) At present, tourism infrastructure facilities are available at Kavaratti, Kadmat, Kalpeni and Minicoy island of Lakshadweep. A tourism policy which provide for establishment of tourism infrastructure in all the tourism focal islands of Lakshadweep has already been initiated by the Union Territory of Lakshadweep Administration.

Relief and rehabilitation fund for victims of J&K floods

731. SHRIMATI JAYA BACHCHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has provided relief and rehabilitation fund to victims of Jammu and Kashmir floods;